

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Submission of Annual Property Returns by the Judicial Officers, Officers and Officials posted in the High Court and Subordinate Courts.

CIRCULAR

No: 01 of 2022/RG

Dated: 25-01-2022

Whereas, the Government in exercise of powers conferred under Section 16 of the 'Jammu and Kashmir Public Men and Public Servants Declaration of Assets and Other Provisions Act, 1983' have amended Rule 3 of 'Jammu and Kashmir Public Men and Public Servants Declaration of Assets and Other Provisions Rules, 1998, vide S.O. 14 dated 11.01.2022 by virtue of which every public servant is now under obligation to submit online Property Return on the portal developed in this regard by the Government of UT of J&K;

Whereas, some difficulty was expressed by the Judicial Officers, Officers/officials of the High Court and Subordinate Courts;

And whereas, in the light of the Amendment in Rule 3 of 'Jammu and Kashmir Public Men and Public Servants Declaration of Assets and Other Provisions Rules, 1998, the matter was placed before the Hon'ble Chief Justice and His Lordship has been pleased to direct as under:-

"As the High Court has its own in-house mechanism for submitting of Property Returns annually, as such, there is no need for separately submitting such returns to the Government".

It is therefore, impressed upon all the Judicial Officers, Officers/ Officials of the High Court and Subordinate Courts to submit their Annual Property Returns to the High Court in the same manner as they have been doing earlier, through proper channel.

By Order.

(Sanjeev Gupta)
Registrar General

No: 1065-78/RG/GS
Copy of above forwarded to the:

Dated: 22-01-2022

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Director, J&K Judicial Academy, Jammu,
5. Member Secretary, J&K Legal Services Authority, Jammu
6. Registrar Rules, High Court of J&K and Ladakh,
7. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
8. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar
9. All Principal District & Sessions Judges of UTs of J&K and Ladakh.
10. All Concerned.
..... for information and necessary action.

11. CPC-eCourts, High Court of J&K and Ladakh, Jammu for information and with the request to get the same uploaded on the official website of the High Court.
12. Director Finance, High Court of J&K and Ladakh, Jammu.
..... for information and necessary action.
13. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
14. Office file.

Registrar General

25-01-22